

LOK SABHA DEBATES

LOK SABHA

Monday, August 26, 1996/Bhadra 4, 1918 (Saka)

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

WELCOME TO PARLIAMENTARY DELEGATION FROM AUSTRALIA

[English]

MR. SPEAKER Hon Members, at the outset, I have to make an announcement

On my own behalf and on behalf of the Hon Members of the House, I have great pleasure in welcoming Senator the Hon. Mr. Nick Minchin, Parliamentary Secretary to the Prime Minister of Australia and other Members of the Australian Parliamentary Delegation who are on a visit to India as our honoured guests

The other Hon. Members of the Delegation are

1. Mr. Peter Nugent, MP
2. Senator John Tierney
3. Mr. Bob Sercombe, MP

The Delegation arrived Delhi on 25 August, 1996. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to the Governor-General, the Parliament and the friendly people of Australia.

11.03 hrs.

OBITUARY REFERENCES

[English]

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of one of our former colleagues Shri C. Srinivasa Rao.

Shri C. Srinivasa Rao was a Member of Ninth Lok Sabha representing Nalgonda Parliamentary constituency of Andhra Pradesh during 1989-91.

Earlier, he was a Member of Andhra Pradesh Legislative Assembly during 1967-78 and 1983-85.

An active social and political worker, Shri C. Srinivasa Rao actively participated in the freedom movement. An agriculturist by profession, he took keen interest in the spread of education and upliftment of the downtrodden. He did yeoman's service in setting up of schools and libraries in his area and rendering financial assistance to the poor and needy students. He also

organised sports activities in his area and made efforts for its promotion.

Shri C. Srinivasa Rao passed away at Hyderabad on 4 July, 1996 at the age of 70 years.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

As the hon. Members know, many of our pilgrims have met with untimely death reportedly on account of inclement weather. We mourn this too and the House may place on record its deep sense of grief in this regard.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed soul.

The Members then stood in silence for a short while.

11.05 hrs.

ORAL ANSWERS TO QUESTIONS

[English]

Reimbursement of Surgery Charges

*341. DR. KRUPASINDHU BHOI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether for undergoing open heart surgery kidney transplant or other major surgery in A.I.I.M.S., the Central Government employees have first to deposit a huge amount from their own resources and then claim reimbursement from the Ministry of Health and Family Welfare after the surgery has been performed;

(b) whether Central Government employees, who are CGHS beneficiaries too, have to face numerous hardships in arranging such huge amount for the surgery;

(c) if so, whether Government propose to make such arrangement by which the AIIMS could collect surgery charges direct from the Ministry with a view to do away with the difficulties faced by CGHS beneficiaries;

(d) if so, by when the orders are likely to be issued in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). Government have issued orders for sanction of medical advance to the extent of 80% of the package deal covering major surgical procedures or the expenditure estimated by the concerned hospital. This advance can be drawn by the employees from their respective departments to whom